GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

RAJYA SABHA STARRED QUESTION NO. 339 TO BE ANSWERED ON APRIL 03, 2023

CONSTRUCTION OF HOUSES FOR THE POOR

NO. 339. DR. KANIMOZHI NVN SOMU:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has constructed three crore houses for the poor in the last nine years under the PMAY(U) scheme and if so, the State-wise details thereof;
- (b) the total expenditure incurred in the construction of affordable houses for poor people in the country, State-wise;
- (c) whether Government has any fixed norms or eligibility criteria for selection of beneficiaries getting affordable house under the PMAY(U) scheme; and
- (d) whether Government has any plans to sanction more funds to the State of Tamil Nadu under PMAY(U) for providing affordable housing for all by 2024?

ANSWER THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 339 FOR 03.04.2023 REGARDING 'CONSTRUCTION OF HOUSES FOR THE POOR'

- (a) & (b): 'Land' and 'Colonisation' are State subjects. Schemes related to housing are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana Urban (PMAY-U) since June 25, 2015 to provide pucca house with basic amenities across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). Based on the project proposals submitted by States/ UTs, 120.43 lakh houses have been sanctioned by the Ministry as on 20.03.2023. Of the sanctioned houses, 109.40 lakh houses have been grounded for construction, of which 72.72 lakh are completed/ delivered to beneficiaries. The scheme has estimated investment of ₹8.31 lakh crore comprising of Central, State/UT and beneficiary share of which, the committed Central share is ₹2.02 lakh crore. State/ UT wise number of houses sanctioned, grounded and completed along with Central Assistance sanctioned and released including the State of Tamil Nadu under PMAY-U is at Annexure.
- (c): The selection of beneficiaries under BLC/AHP/ISSR vertical is done by respective State/ UT as per scheme guidelines based on the following criteria:
 - (i) Not owning pucca house in his/her name or any other family member's name, anywhere in India.
 - (ii) Belonging to Economically Weaker Section (EWS) with annual household income of upto ₹3 lakh.
 - (iii) Ownership of land to avail benefit under Beneficiary Led Construction (BLC)

The project proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of respective States/UTs before consideration by Central Sanctioning and Monitoring Committee (CSMC) for sanctioning Central Assistance.

(d): PMAY-U scheme period has been extended up to 31st December, 2024, except Credit Linked Subsidy Scheme (CLSS) vertical, to complete the sanctioned houses in States/ UTs without changing the funding pattern and implementation methodology. Based on the

project proposals submitted by State of Tamil Nadu, 6.88 lakh houses have been sanctioned under PMAY-U as on 20.03.2023. Of the sanctioned houses, 6.44 lakh houses have been grounded for construction; of which 5.20 lakh are completed/ delivered to beneficiaries. As on 20.03.2023, Central Assistance of ₹11,259 crore has been sanctioned for Tamil Nadu under the scheme, out of which ₹9,219 crore have been released to the State / Central Nodal Agencies. Central Assistance is released to States based on the compliances achieved on the sanctioned projects as per PMAY-U guidelines.

ANNEXURE REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 339 DUE FOR 03.04.2023

State/UT wise details of houses sanctioned, grounded & completed along with Central Assistance Sanctioned and released under PMAY-U

[as on 20th March, 2023]

		Name of the State/ UT	Physical Progress of Houses (Nos)			[as on 20th March, 2023] Central Assistance (₹Crores)	
Sr. No.			Sanctioned	Grounded	Completed/ Delivered	Sanctioned	Released
1	States	Andhra Pradesh	20,74,765	19,38,871	7,32,878	31,622.09	18,163.17
2		Bihar	3,27,315	3,10,478	1,07,898	5,183.24	2,594.22
3		Chhattisgarh	3,06,034	2,55,193	1,75,787	4,849.88	3,598.58
4		Goa	3,150	3,129	3,127	74.60	74.59
5		Gujarat	10,60,376	9,69,690	8,63,975	21,933.38	18,931.69
6		Haryana	1,66,671	92,069	63,253	2,978.71	1,468.27
7		Himachal Pradesh	13,249	13,015	9,100	241.08	182.61
8		Jharkhand	2,34,369	2,08,941	1,22,787	3,687.79	2,817.21
9		Karnataka	7,06,320	5,72,449	3,04,425	11,624.01	6,506.16
10		Kerala	1,66,661	1,38,008	1,13,016	2,761.03	2,065.45
11		Madhya Pradesh	9,60,256	9,28,816	6,55,450	15,834.75	13,976.30
12		Maharashtra	15,09,679	10,82,928	7,94,487	27,658.41	17,620.60
13		Odisha	2,13,845	1,71,884	1,28,317	3,369.37	2,176.48
14		Punjab	1,32,895	1,08,364	72,697	2,339.21	1,640.82
15		Rajasthan	2,76,746	2,19,117	1,71,713	5,289.74	4,051.64
16		Tamil Nadu	6,88,854	6,44,851	5,20,057	11,259.49	9,219.69
17		Telangana	2,49,465	2,43,906	2,22,738	4,465.81	3,229.93
18		Uttar Pradesh	16,89,673	15,54,000	12,54,302	26,652.12	21,568.62
19		Uttarakhand	62,762	50,391	28,233	1,160.51	807.40
20		West Bengal	6,91,146	5,61,691	3,42,149	11,096.26	6,720.97
;	Sub- total (States) :-		1,15,34,231	1,00,67,791	66,86,389	1,94,081.49	1,37,414.39
21	East States	Arunachal Pradesh	9,002	8,563	5,904	189.92	146.31
22		Assam	1,61,476	1,50,312	78,336	2,445.88	1,316.18
23		Manipur	56,037	47,476	10,550	841.20	435.59
24		Meghalaya	4,759	3,761	1,104	72.34	29.75
25		Mizoram	40,756	39,184	6,554	624.88	210.77
26	North	Nagaland	32,335	31,815	11,695	511.02	307.00
27		Sikkim	704	447	209	11.95	7.09
28		Tripura	94,162	82,989	63,742	1,513.52	1,150.51
Sub- total (N.E. States) :-			3,99,231	3,64,547	1,78,094	6,210.72	3,603.20
29	Union Territories	A&N Island (UT)	378	376	47	5.87	1.99
30		Chandigarh (UT)	1,271	1,254	1,253	29.03	28.71
31		UT of DNH & DD	10,480	10,172	8,687	221.50	199.67
32		Delhi (NCR)	30,194	29,896	29,896	696.94	690.54
33		J&K (UT)	49,146	47,338	18,074	756.15	370.52
34		Ladakh (UT)	1,366	1,013	647	31.10	22.21
35		Lakshadweep (UT)	-	-	-	-	-
36		Puducherry (UT)	16,394	16,238	8,146	258.30	186.98
Sub- total (UT) :-			1,09,229	1,06,287	66,750	1,998.90	1,500.61
Grand Total* :-			120.43 Lakh**	109.40 Lakh*	72.72 Lakh*	2.02 Lakh Cr.	1.43 Lakh Cr.

^{*} Includes completed (3.41 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.

^{**} Out of 122.69 lakh houses sanctioned as on 31.3.2022, 2.26 lakh non-starter houses have been curtailed by some States against which States to put up new proposals under BLC.